

401	Appr. (vote on Account) Bill	PHALGUNA ²⁸ , 1909 (SAKA)	Appr. (vote on Account) Bill	402
1	2		3	4
MINISTRY OF WELFARE				
78.	Ministry of Welfare		47,67,00,000	14,00,000
DEPARTMENT OF ATOMIC ENERGY				
79.	Atomic Energy		51,67,00,000	82,42,00,000
80.	Nuclear Power Schemes		56,53,00,000	38,00,00,000
DEPARTMENT OF ELECTRONICS				
81.	Department of Electronics		13,47,00,000	8,41,00,000
DEPARTMENT OF OCEAN DEVELOPMENT				
82.	Department of Ocean Development		4,34,00,000	48,00,000
DEPARTMENT OF SPACE				
83.	Department of Space		46,36,00,000	44,33,00,000
PARLIAMENT, SECRETARIATS OF THE PRESIDENT, VICE-PRESIDENT AND UNION PUBLIC SERVICE COMMISSION				
84.	Lok Sabha		2,49,00,000	—
85.	Rajya Sabha		93,00,000	—
87.	Secretariat of the Vice-President		3,00,000	—
MINISTRY OF HOME AFFAIRS - UNION TERRITORIES (Without Legislature)				
89.	Delhi		115,72,00,000	83,93,00,000
90.	Andaman and Nicobar Islands		16,69,00,000	12,04,00,000
91.	Dadra and Nagar Haveli		3,08,00,000	95,00,000
92.	Lakshadweep		4,49,00,000	1,80,00,000
93.	Chandigarh		18,48,00,000	6,21,00,000
94.	Daman and Diu		2,07,00,000	1,93,00,000

15.35 hrs.

**APPROPRIATION (VOTE ON ACCOUNT)
BILL ***

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of

the Consolidated Fund of India for the services of a part of the financial year, 1988-89.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the

* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 18.3.88.

[Mr. Deputy Speaker]

services of a part of the financial year 1988-89."

The motion was adopted.

SHRI B.K. GADHVI: Sir, I introduce** the Bill.

MR. DEPUTY SPEAKER: Mr. Minister, you may now move the Bill for consideration.

SHRI B.K. GADHVI: Sir, I beg to move:**

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1988-89 be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1988-89 be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 to 4 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 and the Schedule were added to the Bill.

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B.K. GADHVI: Sir, I move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.36-1/2 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[Translation]

Forty Ninth-Report

SHRIMATI USHA RANI TOMAR (Aligarh): I beg to move that this House do agree with the Forty-Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th March, 1988.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Forty-Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th March, 1988."

The motion was adopted.

15.37 hrs.

RESOLUTION RE: MEASURES FOR UPLIFTMENT OF TRIBAL PEOPLE- Contd.

[English]

MR. DEPUTY-SPEAKER: We shall now take up further discussion of the following

** Introduced/moved with the recommendation of the President.